

HIGH COURT OF ANDHRA PRADESH::HYDERABAD

NOTIFICATION No. 15/2014-RC, DATED: 1.2.2014

For appointment to the posts of Civil Judge

Applications are invited for **General Recruitment** to 97 posts of Civil Judge in the A.P. State Judicial Service; comprising of 78 vacancies to be filled under Direct Recruitment, and 19 vacancies to be filled under Recruitment by Transfer.

I. VACANCY POSITION:

Break up of Vacancies

under

Direct Recruitment

OC = 40 (14 W)

OC(PH)= 01

BC-A = 07 (2 W)

BC-B = 06 (3W)

BC-C = 01 (W)

BC-D = 03 (2W)

BC-E = 03 (1W)

SC = 12 (4 W)

ST = 05 (2W)

78

Recruitment by Transfer

19

II. RESERVATION:

- 1) The recruitment shall be subject to the Rule of reservation in favour of candidates belonging to S.C., S.T. , B.C., Women and Physically Handicapped{Orthopaedically Handicapped(lower portion of the body)} as per Rule 7 of the Andhra Pradesh State Judicial Service Rules, 2007. The reservation in respect of BC-E category shall be subject to the result of Civil Appeal Nos. 2628-2637 of 2010, on the file of the Hon'ble Supreme Court of India.
- 2) The High Court reserves the right, either to increase or decrease the number of vacancies after issuance of the notification, if the situation warrants.

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III. QUALIFICATIONS:

Only those candidates who possess the qualifications prescribed under A.P.State Judicial Service Rules, 2007 and the qualifications as indicated below, as on the last date, stipulated for submission of applications, shall be eligible to apply.

A. DIRECT RECRUITMENT:

Must possess a Bachelor's Degree in Law, awarded by any University established by Law, in India.

B. RECRUITMENT BY TRANSFER:

Must possess a Bachelor's Degree in Law awarded by any University established by Law in India. Confirmed members or approved probationers in the categories named hereunder are eligible to apply for the vacancies earmarked for Recruitment by Transfer.

- i) Section Officers, Court Officers, Scrutiny Officers, Accounts Officer, Court Masters, Personal Secretaries to Judges, Personal Secretaries to Registrars, Translators and Deputy Section Officers, Overseer, Assistant Section Officers, Computer Operators, Assistants, Readers, Examiners, Telex Operator and Telephone Operator; of the Andhra Pradesh High Court Service;
- ii) Administrative Officers, Superintendents, Senior Assistants, Junior Assistants, Personal Assistants and Typists; of the Andhra Pradesh Judicial Ministerial Service;
- iii) Assistant Public Prosecutors, Senior Assistant Public Prosecutors, Additional Public Prosecutors Grade-II; of A.P.State Prosecution Service;

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- iv) Section Officers in the Law Department of Secretariat;
- v) Section Officers in the Legislature Department; and
- vi) Managers of the Offices of the Advocate General; Government Pleaders, Public Prosecutors, Editor, I.L.R.

Provided that no person shall be eligible for appointment to the post of Civil Judge, if

- (i) he is not a citizen of India;
- (ii) he was dismissed from any public service;
- (iii) he has been convicted or arrested in connection with an offence involving moral turpitude;
- (iv) he has been debarred or disqualified in the selection process for any post in public service;
- (v) he attempts to directly or indirectly influence the recruiting Authority;
- (vi) he is not of sound health and active habits;
- (vii) he has more than one living wife; and
- (viii) being woman, she marries a person knowing that he is having a wife.

A person to be appointed to the category of Civil Judges by Recruitment by Transfer shall be—

“ A person who is maintaining good character and conduct”.

IV. AGE LIMIT:

- i) An applicant shall be a person who has not completed the age of 35 years as on 1-2-2014 for Direct Recruitment.

Provided that the upper age limit of 35 (thirty five) years is relaxable by five years in respect of the persons belonging to Scheduled Castes, Scheduled Tribes and Backward Classes.

Provided further that the upper age limit of 35 years is relaxable by 10 years in respect of Physically Handicapped persons [Orthopaedically Handicapped (Lower portion of the body)]. As per Rule 7 of A.P. State Judicial Service Rules, 2007 Physically Handicapped [Orthopaedically Handicapped (Lower portion of the body)] persons alone shall be entitled to apply.

Provided further that in the case of an applicant who served in the defence services of the Indian Union and who is otherwise qualified and suitable, the period of service rendered by him in the defence service, shall be excluded in computing the age, for appointment by direct recruitment.

- ii) An applicant for Recruitment by Transfer shall be a person who has not completed the age of 48 years as on 1-2-2014.

V. SCHEME OF EXAMINATION AND SYLLABUS:

The process of selection shall comprise of,

- a) Screening Test, which is objective in form; (if the number of applications exceeds 10 times the number of notified vacancies);
- b) written examination shall carry 80 marks.
- c) Viva Voce, which shall carry 20 marks.

Candidates who are qualified in the Screening Test, if held, shall be short-listed to the level of 1:10, of the available vacancies in each category; in the order of merit, conferring eligibility upon them, to appear in the written examination.

The Questions in the examinations shall be answered only in English.

In the selection process, the proficiency and knowledge of applicants in,

- a) Substantive Laws, comprising of Indian Contract Act, Hindu Marriage Act, Hindu Succession Act, Easements Act, Specific Relief Act, Limitation Act, Transfer of Property Act, Indian Penal Code, Negotiable Instruments Act, Protection of Women from Domestic Violence Act, Registration Act, Indian Stamp Act, A.P.Buildings (Lease, Rent & Eviction) Control Act, and
- b) Procedural Laws comprising of Civil Procedure Code, Criminal Procedure Code, Evidence Act, Civil Rules of Practice and Criminal Rules of Practice, will be tested.

In the Viva Voce, the academic knowledge of a candidate, his communication skills, his tact and ability to handle various situations in the Court, will be tested.

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MINIMUM MARKS:

- a) Only such candidates who secure 40% marks (for OC category), 35% (for BC category), and 30% (for SC and ST categories), in case of direct recruitment, shall be treated as qualified in the written examination.
- b) In case of the candidates for Recruitment by Transfer, the qualifying marks are 40%, in the written examination.

VI. MERIT LIST:

After results of written examination are announced, qualified candidates in the ratio of 1:3 of the available vacancies in the respective categories shall be called for Viva Voce.

No TA and DA will be paid to any of the candidates appearing for Screening Test/Written Examination/Viva Voce.

VII. APPLICATION AND OTHER INFORMATION:

The prescribed Form of Application, Hall Tickets in quadruplicate and the instructions and information to the candidates can be downloaded from the High Court Website <http://hc.ap.nic.in> from 01-02-2014 on (Full Scape) Photo Copy paper.

VIII. Applications along with necessary enclosures and a crossed Demand Draft for **Rs. 300/- (Rupees three hundred only)** [**Rs. 100/- (Rupees one hundred only in case of SC/ST candidates)**] towards examination fee, drawn on any Nationalized Bank in favour of the Registrar (Recruitment), High Court of Andhra Pradesh, Hyderabad, payable at Hyderabad, can be submitted in the offices of the Principal District Judges of the concerned Districts, where the applicants reside; and the applicants residing in Hyderabad and Secunderabad, can submit the applications in the office of the Chief Judge, City Civil Court, Hyderabad; during the office hours, on any working day. Applications of the candidates belonging to other States can be submitted in the office of the nearest Principal District Court in the State of A.P., or to the Registrar (Recruitment), High Court of Andhra Pradesh, Hyderabad.

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Applicants belonging to SCs/STs; hailing from other States, have to pay Rs. 300/- instead of Rs. 100/- towards examination fee, unless the caste to which they belong, is recognized as Scheduled Caste or Scheduled Tribe, as the case may be; by the Government of Andhra Pradesh.

The last date for receipt of applications is 01-03-2014 (Saturday) up to 5.00 p.m.

IX. EXAMINATION CENTRES:

Screening Test if necessary and written examination will be held at the places to be specified by the High Court separately.

Mere selection does not confer any right on a candidate and his/her appointment shall be subject to verification of antecedents.


**REGISTRAR GENERAL
FAC.REGISTRAR (RECRUITMENT)
HIGH COURT OF ANDHRA PRADESH**

HIGH COURT OF ANDHRA PRADESH :: HYDERABAD

**APPLICATION for the post of Civil Judge (Junior Division)
under the A.P. State Judicial Service.
(General Recruitment)**

Paste here your
recent passport size
photograph.

Photo to be attested
by Gazetted Officer

(Signature, Name, designation
and office seal of the Gazetted
Officer)

DIRECT RECRUITMENT / RECRUITMENT BY TRANSFER

(Strike off the inapplicable portion)

APPLICATION NUMBER: _____
(For office use)

HALL TICKET NO. _____
(For office use)

1.	Name of the Candidate in full with surname, as mentioned in the SSC or its equivalent Examination. (IN BLOCK LETTERS)	SURNAME NAME
2.	(a) Parent's Name as mentioned in the SSC or its equivalent Examination.	
	(b) Spouse Name (if applicable)	
3.	Address for Communication with District and PIN- CODE	PIN CODE
4.	Native Place and District	
5.	Telephone /Mobile No.	
6.	E.mail ID	
7.	Permanent Address with District and Pin Code	
8.	Sex	
9.	Community (OC,BC-A,B,C, D and E, SC/ST	

Contd....2

10.	Whether the applicant belongs to Ex-Servicemen /Physically Handicapped Category(orthopaedically Handicapped Of Lower portion of the body)	
11.	Date of Birth (as per the SSC or its equivalent examination)	(i) In figures (ii) In Words
12.	Age as on 1.2.2014	Years Months Days

13.	Educational Qualifications (commencing from graduation including those in computer education, if any) (enclose copies of degree certificates attested by a Gazetted Officer)
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Name of Degree	Year of passing	Class/Division	Percentage of Marks	Name of the University/ Institution

14.	Other Academic/technical Qualifications, if any.	
15.	FOR DIRECT RECRUITMENT	
	A) Date of Enrolment as an Advocate (If enrolled)	
	B) Standing at the Bar with Date (If applicable)	
	C) Place of Practice (If applicable)	

16.	FOR RECRUITMENT BY TRANSFER:	
	A) Name and Post now held	
	B) Whether the applicant is approved Probationer in the Present Post ? (If not, particulars of the post in which the applicant is approved probationer in the eligible category)	
	C) Date of declaration of Probation in the eligible category	
	D) Date of Confirmation in the eligible category	
17.	Whether the applicant is working in State/Central Government, if so, the particulars	
18.	Marital status, whether married or Unmarried.	
19.	If married, name, occupation and address of the spouse.	
20.	Whether the applicant has been debarred/disqualified or found ineligible for candidature in any previous selections by any Public Authority ? If so, furnish details.	
21.	Whether the applicant has been Dismissed/terminated/compulsorily retired from service of Central/State Government/Quasi Government Institution/Government Owned Company/Corporation/ Local Self Government Institution ? If yes, furnish details.	
22.	Was any penalty other than what is mentioned above has been imposed on the applicant during his service ? If yes, furnish details.	
23.	a) Whether any First Information Report relating to a crime has been registered against the applicant and if so, furnish the details of the same. b) Whether the applicant was arrested in connection with any crime involving moral turpitude and concerned with the same.	

24.	Whether the applicant has been prosecuted or convicted in any Criminal Offence ? If yes, furnish particulars including the number of the Case and Name of the Court.	
25.	Whether the applicant was subjected to any proceedings for professional misconduct by the Bar Council ? If so, the out come of the same.	
26.	Are any Disciplinary Proceedings/ Vigilance Enquiry initiated or contemplated against the applicant ? If so, furnish details.	
27.	Whether the applicant has filed any Insolvency petition or whether any insolvency Petition has been filed against the applicant or whether the applicant had been adjudicated as insolvent by any court and if so furnish the details:	
28.	Identification Marks:	(i)
		(ii)
29.	Details of Application/Examination Fees	1. Demand Draft Number : 2. Name of the Bank : 3. Date of D.D. : 4. Amount :

DECLARATION

I hereby declare that the information furnished above and all the statements made in this application are true and correct and complete to the best of my knowledge and belief. I further declare that I possess sound health and active habits; I am free

Contd....5

from any bodily defect or infirmity which would render me unfit to work as a Civil Judge in Andhra Pradesh State Judicial Service; and that my character and antecedents are such that they will not disqualify me from A.P. State Judicial Service.

I have carefully read the contents of the notification, the conditions and instructions stipulated therein, and I hereby undertake to abide by them.

I further declare that I fulfill all the conditions of eligibility regarding age limit, Educational Qualifications etc., prescribed for appointment to the post of Civil Judge (Junior Division) and that the copies of documents enclosed to the application are true copies of the originals kept in my custody. I undertake that in the event of any information furnished by me being found false or incorrect or ineligibility being detected before or after the examination/interview/appointment, I shall be liable to be proceeded with, in accordance with law.

**STATION:
DATE**

SIGNATURE OF THE CANDIDATE

NOTE: Unsigned applications and Hall Tickets, applications not properly filled by the candidates and applications without necessary enclosures are liable to be rejected summarily.

LIST OF ENCLOSURES

I. Attested Copies of:

i) SSC or equivalent examination, showing
Date of Birth

ii) Caste Certificate obtained from Tahsildar in
case of BC/SC and ST

iii) Medical Certificate duly obtained from the
Medical Board in respect of Physically Handicapped
applicants.

iv) Law Degree Certificate/Law Provisional Certificate

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v) Enrolment Certificate
(in case applicable)

in respect of
Direct Recruitment

vi) Practice Certificate from the Presiding Officer of
the Court/President/Secretary of the Bar Association
in which he/she is practicing (in case applicable)

vii) Proof of declaration of Probation/Confirmation with
specific date in the eligible category

in respect of
Recruitment by
Transfer

viii) Service and conduct Certificate obtained from
the Employer

ix) Discharge Certificate duly obtained from the
Concerned Official in respect of Ex-Servicemen candidate

II. **TWO** Self addressed stamped **thick** envelopes (12 cm x 26 cm)
for sending Hall Ticket-cum-Identity Sheets to the
applicants by RPAD (Postal stamps worth of Rs.30/- to be
affixed on **ONE** envelop)

III. Duly filled in Hall Ticket-cum-Identity Sheet in Quadruplicate

NOTE: The applicants working in State/Central Government have to send their
applications **THROUGH PROPER CHANNEL.**

ORIGINAL

HIGH COURT OF ANDHRA PRADESH :: HYDERABAD
SCREENING TEST FOR THE POST OF CIVIL JUDGE
HALL TICKET - CUM - IDENTITY SHEET

Hall Ticket.No.

DATE	TIME	NAME OF THE EXAMINATION CENTRE
NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

Identification Marks: (To be filled by the candidate)

- (i)
- (ii)

Paste here your recent
(taken within the last
six months) passport
size photograph

(Do not staple or pin)

Photo to be attested
by the Gazetted
Officer

Signature of the
the candidate:

(To be signed before the Gazetted Officer)
(Photograph and Signature of the candidate
are to be attested by the Gazetted Officer)

(Signature, name, designation
and office seal of the
Gazetted Officer)

REGISTRAR GENERAL
FAC. REGISTRAR (RECRUITMENT)

DUPLICATE

HIGH COURT OF ANDHRA PRADESH :: HYDERABAD
SCREENING TEST FOR THE POST OF CIVIL JUDGE
HALL TICKET - CUM - IDENTITY SHEET

Hall Ticket.No.

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FAC. REGISTRAR (RECRUITMENT)

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WRITTEN EXAMINATION FOR THE POST OF CIVIL JUDGE
HALL TICKET - CUM - IDENTITY SHEET

Hall Ticket.No.

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NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE		
(To be filled by the candidate)		

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(Signature, name, designation
and office seal of the
Gazetted Officer)

REGISTRAR GENERAL
FAC. REGISTRAR (RECRUITMENT)

INFORMATION/INSTRUCTIONS TO THE CANDIDATES

01. Application shall be submitted in the prescribed format which can be downloaded from the High Court's Official Website [http:// hc.ap.nic.in](http://hc.ap.nic.in) on (Full Scape) Photo Copy Paper.
02. Application shall be accompanied by Demand Draft for the prescribed fee, drawn in favour of Registrar (Recruitment), High Court of Andhra Pradesh, Hyderabad, payable at Hyderabad. Candidates should write their name and address on the reverse of the Demand Draft. Fee once remitted shall not be refunded under any circumstances.
03. Application shall include hall tickets in quadruplicate.
04. Applicants shall carefully read the notification and all the columns of the application and the hall tickets, before filling the application.
05. All the columns in the application and the relevant columns in the hall tickets must be filled up by the applicant in his/her own hand writing.
06. If any column is not applicable, write "not applicable" against that column. Do not fill up such columns with dots or dashes or leave any column blank.
07. Furnishing of false or incorrect information/document or suppression of material information, shall entail in disqualification of the applicant at any stage of selection. Hence, furnish full and correct information against every column of the application. Anything not specifically mentioned in the application against the appropriate column shall not be considered at a later stage.
08. Identical copies of latest pass port size photographs of the applicants shall be pasted at the places indicated in the application and the Hall Tickets and the photographs on the application and the Hall Tickets and the signatures of the applicant on the Hall Tickets must be attested by a Gazetted Officer.
09. The applicants are not permitted to alter or modify the columns in the application form, once submitted.
10. The applicants shall ensure that all the attested documents as required by the High Court are enclosed to the application before submitting the applications.
11. Unsigned /incomplete/ incorrect applications and applications unaccompanied by requisite certificates are liable to rejected summarily.
12. Applications received after the prescribed date will not be entertained even if the applications are posted before the last date. The High Court will not be responsible for any postal or transit delays.



**K.SIVA PRASAD
REGISTRAR GENERAL
FAC. REGISTRAR (RECRUITMENT)**